

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.839/2017

New Delhi, this is the 17<sup>th</sup> Day of March, 2017

**Hon'ble Shri V. Ajay Kumar, Member(J)  
Hon'ble Shri P.K. Basu, Member(A)**

Sh. Tejpal Singh  
S/o Sh. Naubat Singh  
Working as Vice Principal  
Seniority No. 2270  
Sarvodaya Boys Vidhayala  
Kalyanpuri, Delhi-110091        ....    Applicant

(By advocate: Mr. R.K. Shukla)

**Versus**

1. Govt. of GNCT of Delhi  
Through the Chief Secretary  
Delhi Secretariat  
I.P. Estate, New Delhi
2. The Director of Education Old Secretariat  
5, Sham Nath Marg  
Delhi-110054
3. The Regional Director of Education  
Rani Garden, Geeta Colony  
Delhi
4. The Deputy Director of Education (E)  
Sarvodaya Bal Vidhyalya  
Anand Vihar,  
Delhi-110092
5. Sh. Madan Pal Singh  
Vice Principal  
Sarvodaya Bal Vidhyalya  
Kalyanpuri,  
Delhi-110091        ...Respondents

## **ORDER (Oral)**

**By Hon'ble Shri V. Ajay Kumar, M(J):**

Heard the learned counsel for the applicant.

2. The applicant who is working as Vice Principal, filed the present OA seeking the following reliefs:-

*"(a) To direct the respondents to review the decision by which the respondent No. 5 have been given the charge of HOS w.e.f. 20.02.2017 commanding them a fresh decision be taken in accordance with law.*

*(b) To declare the action of the respondent No. 2 to 4 by which the respondent No. 5 has been given the charge of HOS is illegal and arbitrary and the charge of HOS qua the respondent No. 5 be set aside.*

*(c) Any other relief which the Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant."*

3. It is also submitted that the applicant made representation vide Annexure A-I dated 03.02.2017 and Legal Notice dated 20.02.2017 (Annexure A-2), however, the respondents have not passed any order thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the legal notice dated 20.02.2017 (Annexure A-2), and to pass appropriate speaking and reasoned orders thereon, after putting the 5<sup>th</sup> respondent,

Shri Madan Pal Singh, Vice Principal on notice, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

5. Let a copy of the O.A. be enclosed to this order.

**(P.K. Basu)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

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